अपनाए हैं, जिनमें निम्नलिखित व्यवस्था की गई है :—

(1) भूमिहीन अनुसूचित आदिम जातियों तथा अनुसूचित जातियों में बांटने के लिए 25 प्रतिशत से 30 प्रतिशत का आरक्षण ;

(2) अनुसूचित आदिम जातियों तथा अनुसूचित जातियों को नियतन में प्राथमिकता ।

दक्षिण दिल्ली में नृत्य प्रशिक्षण स्कूल

2722. **श्री ब्रह्मानन्दजी** : क्या **समाज कल्याण** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि पिछले कुछ समय से साउथ एक्सटेंशन, नई दिल्ली में एक नृत्य प्रशिक्षण स्कूल में वेश्यावृति हो रही है;

(ख) क्या यह भी सच है कि हाल ही में पुलिस ने वहां एक छापा मारा था और वहां से चार व्यक्तियों को गिरफ्तार किया था;

(ग) क्या इस प्रकार से चलाये जा रहे नाच और गाने के अन्य प्रशिक्षण स्कूलों की जांच कराने का सरकार का विचार है; और

(घ) यदि नहीं, तो इसके क्या कारण है ?

समाज कल्याण मंत्रालय में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) साउथ एक्सटेंशन, भाग 1 में एक स्कूल के सम्बन्ध में शिकायतें मिली हैं। संदिग्ध अपराधियों के विरुद्ध कार्रवाई शुरू की गई है ।

(ख) हां ।

(ग) तथा (घ): पुलिस को सतर्क रहने के लिए तथा जब और जैसे आवश्यक हो कार्रवाई करने के लिए चौकस कर दिया गया है ।

CHANGES IN DELHI MASTER PLAN

2723. SHRI R. S. VIDYARTHI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether a meeting of the officials of Delhi Administration, representatives of Delhi Municipal Corporation, New Delhi Municipal Committee and Town Planning Organisation was recently called by him to discuss land policy in Delhi; and

(b) if so, the matters discussed and decisions taken thereat :

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVECPMENT (SHRI B. S. MURTHY) : (a) No

(b) Does not arise.

KRISHNA-GODAVARI WATER DISPUTE TRIBUNAL

2724. SHRI K. LAKKAPPA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have received any proposal for the appointment of a tribunal for the sharing of water from Krisha and Godavari from Maharashtra and Mysore States; and

(b) if so, Government's reaction thereto?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). Maharashtra and Mysore Governments have proposed that if the question of allocation of Krishna and Godavari waters is not settled at an early date then the matter should be referred to a Tribunal under the Inter-State Water Disputes Act, 1966. Government feel that further efforts should be made to resolve this dispute by mutual discussions and negotiations and the question of appointment of a tribunal should be considered later in the light of these discussions.

TAWA PROJECT

2725. SHRI NITIRAJ SINGH CHAUDHARY:
SHRI NATHU RAM AHIRWAR:
SHRI LAKHAN LAL GUPTA:

Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given